

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 78 of 2011 &
I.A. Nos. 136,137 of 2011

Dated : 4th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Uttar Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)

Versus

Haryana Electricity Regulatory Comm. & Ors.Respondent(s)

Counsel for the Appellant(s): Ms. Ruchi Gour Narula for
Ms. Nidhi Minocha

Counsel for Respondent (s): Ms. Swapna Seshadri for R.1
Mr. G. Joshi for R.2

ORDER

The learned counsel for the Respondent No.2 seeks some more time to file the reply.

Post the matter for hearing on **13.09.2011**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 30.08.2011 after serving copy on the other side.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS